

[Sh. Sriballav Panigrahi]

the Bill.

arh): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

*The motion was adopted.*

SHRI SRIBALLAV PANIGRAHI: I introduce the Bill.

15.38 1/2 hrs

CONSTRUCTION WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) BILL\*

[English]

SHRI HANNAN MOLLAH (Uluberia): Sir, I beg to move for leave to introduce a Bill to provide for the regulation of employment and conditions of service of construction workers and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of employment and conditions of service of construction workers and for matters connected therewith."

*The motion was adopted.*

SHRI HANNAN MOLLAH: I introduce

EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL\*

(Amendment of Section 6A)

[English]

SHRI KASHIRAM RANA(Surat): Sir, I beg to move for leave to introduce a Bill further to amend the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce to introduce a Bill further the Employees' Provident Funds and Miscellaneous Provisions Act, 1952."

*The motion was adopted.*

SHRI KASHIRAM RANA: I introduce the Bill.

15.39 1/2 hrs

OFFICIAL RESIDENCE FOR DIGNITARIES BILL\*

[English]

SHRI KASHIRAM RANA(Surat): Sir, I beg to move for leave to introduce a Bill to provide for a permanent residence for persons holding high offices under the Government of India.

MR. CHAIRMAN: The question is: